

**Interim report in the matter of Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai order dated:31.03.2022 in O.A.No.40 of 2022 (SZ) filed by Sri P. Eswara Rao, S/o. Nageswara Rao, Visakhapatnam District against operation of Road Metal Quarry units & Stone Crushing units of M/s. Madhava Projects and M/s.Navayuga Engineering Company in sy. No.211, Vooderu (V), Anakapalli(M), Visakhapatnam:**

It is to submit that Sri P. Eswara Rao, S/o. Nageswara Rao, Visakhapatnam District has filed an application in Hon'ble NGT alleging that they are facing air pollution problems due to operation of Road Metal Quarry units & Stone Crushing units of M/s. Madhava Projects and M/s.Navayuga Engineering Company in sy. No.211, Vooderu (V), Anakapalli(M), Visakhapatnam District(Presently Anakapalli District). In this regard, it is to submit that earlier this office has received complaint on 18.08.2021 from Sri P. Eswara Rao against Road Metal Quarry units & Stone Crushing units of M/s. Madhava Projects and M/s. Navayuga Engineering Company in sy. No.211, Vooderu (V), Anakapalli(M), Visakhapatnam District for causing air pollution problems in surrounding area. A.P. Pollution Control Board(APPCB) has addressed letters to the Asst. Director, Department of Mines and Geology, Anakapalli on 24.06.2021, 28.08.2021 & 13.09.2021 requested to ensure not to carry out quarry operations in the above mining units till obtains EC from MoEF&CC and CFE/CFO of the APPCB in compliance to the Hon'ble Supreme Court Order and EIA Notification 2006 & Amendments thereof and also requested not to issue permits/work orders to the above mining units. The copies of the letters are produced at Annexure-I.

The complainants were repeatedly visited the Regional Office, APPCB, Visakhapatnam and alleged that the mining units are carrying out mining activity illegally without required permissions. In this regard, APPCB officials have inspected the mining units (10 Nos.) on 12.11.2021 and observed that all the mining units were not in operation.

Except one mining unit i.e., M/s.Madhava Projects at Sy.No.211, Vooderu(V), Anakapalli(M), Visakhapatnam District with the extent of 4.65 Ha of Road Metal & Building Stone Mine has obtained EC vide order dt:12.01.2022, CFE vide Order dt:27.01.2022 & CFO vide order dt: 24.02.2022 valid up to 31.01.2023, the other mining units of M/s. Navayuga Engineering Company and M/s. Madhava Projects have not obtained EC and CFE/CFO of the APPCB.

There are 2 No. of stone crushing units within the mine lease area of M/s.Madhava Projects in the name of M/s Madhava Projects, Unit-I & M/s.Madhava Projects, Unit-II. Out of two units, one unit i.e., M/s. Madhava Projects, Unit-I is

having valid consent of the Board upto 30.11.2026 and M/s.Madhava Projects, Unit-II is not having valid CFO of the Board. After receiving the public complaints against the above two stone crushers, the Board has reviewed before the EAC(TF) of Zonal Office, Visakhapatnam on 01.02.2022 and issued certain directions to both stone crushing units on 09.02.2022 with a direction not to operate the crushers till implementation of required air pollution control measures to control air pollution in the surrounding Environment. The copy of the directions issued by the APPCB is produced at Annexure-II.

APPCB officials inspected the mine lease area of 4.65 Ha Road Metal & Building Stone Mine of M/s.Madhava Projects which is having EC of MoEF&CC, CFE & CFO of the APPCB. The copies of the EC of MoEF&CC, CFE & CFO of the APPCB are produced at annexure-III. Ambient Air Quality Monitoring & Noise level monitoring was carried out on 26.04.2022 and the PM<sub>10</sub> values & Noise levels are recorded as follows:

**Ambient Air Quality Monitoring:**

Date of monitoring	Name of the location	PM <sub>10</sub> Value	APPCB Standards
26.04.2022	AAQM conducted at South-West Corner of the Mine towards habitation i.e, Dibbapalem Village	92.0 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**Noise Monitoring:**

Date of monitoring	Name of the location	Noise levels in dB(A)
26-04-2022	At the Chintamma Temple Vooderu(Village), Anakapalli (M), Visakhapatnam District.	Range 36.7 to 84.2

**Note:** Noise monitoring has been carried out before, during & after blasting operations.

Copy of the analysis reports are produced at annexure-IV.

  
**ENVIRONMENTAL ENGINEER,**  
**APPCB, Regional Office,**  
**Visakhapatnam**



## ANDHRA PRADESH POLLUTION CONTROL BOARD

### REGIONAL OFFICE, VISAKHAPATNAM

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018,

Phone: 0891 -2755356

**Lr. No. 8136/PCB/RO-VSP/2021**

**Date:24.06.2021**

**To**

**The Assistant Director, Mines & Geology Department, Visakhapatnam.**

**The Assistant Director, Mines & Geology Department, Anakapalli, Visakhapatnam District.**

**Sir,**

**Sub: -** APPCB, RO, VSP – Operating mining units without having Environmental Clearance(EC) from MoEF&CC, GOI and CFE & CFO of the Board – Requested to initiate action and not to issue permits to those mining units without having EC and CFE & CFO – Reg.

**Ref:-**

1. MoE&F, govt. of India Office Memorandum No.L-11011/47/2011-IAII(M), Dated:18.05.2012.
2. EIA Notification SO. No.1533(E), dated: 14.09.2006.
3. Board Office letter No.6/APPCB/Mines/Environmental clearance/2018-188, dated: 04.05.2018.
4. T.O. Lr. No. /PCB/RO-VSP/2020, Date:16.12.2020.

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With reference to the above, it is to inform that as per the EIA Notification 2006 and amendments thereof, there are no mining units operating without EC, CFE & CFO of the Board. In this regard, the Board has already issued directions to the Department of Mines & Geology to initiate action against the defaulting mining units which are not having Environmental Clearance from the MoEF&CC and CFE & CFO of the Board in compliance to the Hon'ble Supreme Court Order and EIA Notification 2006.

This office has also addressed a letter to the Assistant Director, Mines & Geology vide reference 4<sup>th</sup> cited not to issue any work permits / work orders to the defaulting mining units and take necessary action which are not having Environmental Clearance from the MoEF&CC and CFE & valid CFO of the Board in compliance to the Hon'ble Supreme Court Order and EIA Notification 2006 and communicate the information to this office if any defaulting mining units identified by the Department of Mines & Geology for taking necessary action.

Hence, it is once again requested Assistant Director, Mines & Geology to initiate necessary action against defaulting mining units and also not to issue permits / work orders to those mining units which are not having Environmental Clearance, CFE and valid CFO of the APPCB.

Please note that the issue of permits / work orders to the mines which are not having Environmental Clearance from the MoEF&CC and CFE & valid CFO of the Board is violation and the Department of Mines & Geology will be held responsible in such case as the issue is before Hon'ble NGT and Hon'ble Supreme Court.

Yours faithfully,

PRAMODKUMAR  
REDDY MANNURU

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**ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018,

Phone: 0891 -2755356

**Lr.No. 1467/PCB/RO-VSP/2021-**

**Date: 28.08.2021**

**Sub:** APPCB – RO – VSP – Complaint filed by Sri P. Eswara Rao, Vooderu Panchayat, Anakapalli (M), Visakhapatnam District against M/s. Navayuga Engineering Company and M/s. Madhava Project, Sy.No. 211, Vuderu (P), Anakapalli (M), Visakhapatnam District – Forwarded for necessary action-Reg.

**Ref:** 1. Complaint received from Sri P. Eswara Rao, Vooderu Panchayat, Anakapalli (M), Visakhapatnam District on 18.08.2021.  
2. T.O Lr No.8136/PCB/RO-VSP/2021-171 dt:24.06.2021

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With reference to the above, it is to inform that this office received a complaint from Sri P. Eswara Rao, Vooderu Panchayat, Anakapalli (M), Visakhapatnam District against M/s. Navayuga Engineering Company and M/s. Madhava Project, Sy.No. 211, Vuderu (P), Anakapalli (M), Visakhapatnam District stating that they are facing health problems due to air pollution being caused by quarry operations and also informed that the said quarries have not obtained EC, CFE and CFO of the Board.

In this regard, it is to inform that this office has already requested Asst. Director Mines and Geology to initiate action and not to issue permits to those units which are not having Environmental Clearance from the MoEF &CC and CFE & valid CFO of the Board vide reference 2<sup>nd</sup> cited.

This office once again received complaint from Sri P. Eswara Rao, Vooderu Panchayat, Anakapalli (M), Visakhapatnam District against M/s. Navayuga Engineering Company and M/s. Madhava Project, Sy.No. 211, Vuderu (P), Anakapalli (M), Visakhapatnam District stating that these quarries activity are ongoing without permissions.

In view of the above, it is once again requested to direct the concerned officials to ensure that no quarry operations are carryout in the above mining units until to obtain EC and CFE/CFO of the Board and also requested not to issue permits/ work orders to the above said units.

Please note that issue of permits/work orders to the mines which are not having Environmental Clearance from the MoEF &CC and CFE & valid CFO of the Board is violation and the Department of Mines & Geology will be held responsible in such case as the issue is before Hon'ble NGT and Hon'ble Supreme Court.

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**ENVIRONMENTAL ENGINEER**

To,  
The Asst. Director,  
Department of Mines & Geology,  
Anakapalli Mandal,  
Visakhapatnam District.

CC to:  
Sri P. Eswara Rao, Vooderu Panchayat, Anakapalli (M), Visakhapatnam District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018,

Phone: 0891 -2755356

**Lr.No. 1467/PCB/RO-VSP/2021-**

**Date: 13.09.2021**

**Sub:** APPCB – RO – VSP – Representation received from the villagers of Vooderu, Anakapalli Mandal, Visakhapatnam District requesting to give permission to operate the quarry pertaining M/s. Madhava Projects - Necessary action - Requested –reg.

**Ref:** 1. T.O letters dated 16.12.2020, 17/07/2021 & 28.08.2021.  
2. Representation of villagers of Vooderu received on 13.09.2021

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With reference to the 2<sup>nd</sup> cited, it is to inform that this office received Representation from the villagers of Vooderu, Anakapalli Mandal, Visakhapatnam District requesting to accord permission to operate the quarry pertaining M/s. Madhava Project, Sy.No. 211, Vooderu (P), Anakapalli (M), Visakhapatnam District and also while submitting the representation, the villagers have expressed that Mining Department is allowing/issuing work permits to some of the mining units which are not having EC & valid CFO of the Board.

In this regard, It is to inform that this office communicated vide reference 1<sup>st</sup> cited with a request to initiate necessary action against defaulting mining units and also not to issue permits/work orders until to obtain EC and CFE/CFO of the Board.

In view of the above it is once again requested to take necessary action against the defaulting mining units and also not to issue permits until to obtain EC and CFO of the Board.

Please note that issue of permits/work orders to the mines which are not having Environmental Clearance from the MoEF &CC and CFE & valid CFO of the Board is violation and the Department of Mines & Geology will be held responsible in such case as the issue is before Hon'ble NGT and Hon'ble Supreme Court.

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**ENVIRONMENTAL ENGINEER**

**To  
The Asst. Director,  
Department of Mines & Geology,  
Anakapalli Mandal,  
Visakhapatnam District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph :0891- 2719380

**DIRECTIONS**

**Order No. 7715/APPCCB/ZO-VSP/VSP/2022**

**Date: 09.02.2022**

**Sub:-** APPCCB – ZO- VSP- M/s. Madhava Projects Unit – I, Sy. No.211, Vooderu(V), Anakapalli(M), Visakhapatnam District – Complaints received for causing air pollution problems in the surroundings – Non implementation of air pollution control measures – Non compliance of CFO order conditions – EAC meeting held on 01.02.2022 - **Directions - Issued-** Reg.

- Ref:-**
1. CFO Order No. 7715/APPCCB/ZOVSP/Tech/CFO/2016/2016; Dt. 03.02.2016.
  2. Auto renewal Order No.1009-VSP-APPCCB/RO/VSP/CFO/2016, dated 26.11.2016.
  3. Compliant received from Sri P. Eswarao & Sri Rajana Dorababu, Vooderu Panchayat, Anakapalli(M), Visakhapatnam District on 29.11.2021.
  4. Directions issued by the District Collector, Visakhapatnam during 'Spandana' on 06.12.2021.
  5. Letter received from AD, Mines & Geology Department, Anakapalli dt.07.12.2021.
  6. RO, VSP Lr. No.1467/PCB/RO-VSP/2021- Date: 09/12/2021
  7. Hearing Notice No.7715/APPCCB/ZO-VSP/VSP/2022, dt. 27.01.2022.
  8. The External Advisory Committee (Task Force) meeting held on 01.02.2022 at Zonal Office, Visakhapatnam.

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**WHEREAS**, you are operating an industry in the name & style of M/s. Madhava Projects Unit – I located at Sy. No.211, Vooderu(V), Anakapalli(M), Visakhapatnam District and engaged in production of Stone Chips of 300.0 TPD and Stone dust of 45 TPD.

**WHEREAS**, the Board vide ref. 1<sup>st</sup> & 2<sup>nd</sup> cited, issued consent and authorization order to your industry stipulating certain conditions to comply and with validity up to 30.11.2026.

**WHEREAS**, the RO, Visakhapatnam received complaint on 18.08.2021 from Sri P. Eswarao alleging that they are facing air pollution problems due to operation of stone crushers in the name of M/s. Madhava Projects Unit - I, M/s. Madhava Projects Unit – II and also against mining units in Sy. No.211, Vooderu (V), Anakapalli (M), Visakhapatnam District.

**WHEREAS**, the petitioners are pursuing the Regional Office, Visakhapatnam alleging that the said Stone Crushing units and mining units are carrying out operations during night time and requested the Board to disconnect the power supply of these units.

**WHEREAS**, the officials of RO, Visakhapatnam inspected the stone crusher on 12.11.2021 and observed that the stone crusher is not in operation and the crusher has not implemented the required air pollution control measures.

**WHEREAS**, recently during "Spandana" on 06.12.2021, the petitioners have requested the District Collector to disconnect the power supply to the stone crushing units and expressed that they are operating illegally during night time occasionally.

**WHEREAS**, the RO, Visakhapatnam received a letter from Asst. Director, Department of Mines & Geology, Anakapalli (M), Visakhapatnam District on 07.12.2021 to disconnect the power supply to the said stone crushing units.

**WHEREAS**, the Board has given an opportunity of hearing vide ref 7<sup>th</sup> cited above to you to attend before External Advisory Committee (Task Force) of Zonal Office, A.P. Pollution Control Board, Visakhapatnam on 01.02.2021 calling explanation for non-compliance and to attend the meeting with relevant information.

**WHEREAS**, the Zonal Office, Visakhapatnam has conducted Hearing on 01.02.2021 before the External Advisory Committee (Task Force) at Zonal Office, A.P. Pollution Control Board, Visakhapatnam to review the status of the industry. The Committee noted that the crusher has not implemented the following air pollution control measures:

- a. Provision for raw material wetting.
- b. Shed over primary crusher on ramp at raw material unloading point with mist type sprinklers (*NPC suggested*).
- c. Cladding over primary crusher.
- d. Cladding over secondary crusher.
- e. Cladding for screen.
- f. Closed dust tank.
- g. Cladding for dust conveyor.
- h. Mist type sprinklers (*NPC suggested*) at all transfer points of all conveyors.
- i. Sprinklers along ramp.
- j. Sprinklers for wetting of whole premises.
- k. Regular clearing of heaps of dust.
- l. Wind breaking wall around the crusher.
- m. flow meter to assess the actual water consumption

The EE, RO, Visakhapatnam attended the meeting and informed that the Board received complaints alleging that the stone crusher is carrying out crushing activity during night times and causing noise/air pollution problems to the surroundings.

The representative of the stone crusher attended the meeting and requested time for implementation of the required air pollution control measures and committed that they would implement the same within 10 days. He further committed that they will not operate the crusher between 9 PM to 6 AM. After discussion, the Committee recommended to issue certain directions to the crusher.

After careful consideration of all material facts of the case and recommendation of External Advisory Committee (Task Force), the Board under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, hereby issue the following directions to the stone crusher:

- 1. The stone crusher shall submit undertaking stating that they will not operate the stoner crusher till implementation of the required Air Pollution Control Measures.**
- 2. The stone crusher shall submit Bank Guarantee of Rs.2 Lakhs ensuring to implement the following air pollution control measures within one month:**
  - a. **Provision for raw material wetting.**
  - b. **Shed over primary crusher on ramp at raw material unloading point with mist type sprinklers (*NPC suggested*).**
  - c. **Cladding over primary crusher.**
  - d. **Cladding over secondary crusher.**
  - e. **Cladding for screen.**
  - f. **Closed dust tank.**
  - g. **Cladding for dust conveyor.**
  - h. **Mist type sprinklers (*NPC suggested*) at all transfer points of all conveyors.**
  - i. **Sprinklers along ramp.**
  - j. **Sprinklers for wetting of whole premises.**
  - k. **Regular clearing of heaps of dust.**
  - l. **Wind breaking wall around the crusher.**
  - m. **Install flow meter to assess the actual water consumption**

**3. The stone crusher shall not operate between 9.00 P.M to 6.00 AM.**

You are hereby directed to note that, should you violate any one of the directions mentioned above, action shall be initiated for issue of closure directions Sec. 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof without any further notice, in the interest of Public Health and Environment.

**The orders will take effect from today i.e., 09.02.2022.**

**Rajendra  
Reddy Thuraka**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Occupier,  
M/s. Madhava Projects Unit - I,  
Sy. No.211,  
Vooderu(V), Anakapalli(M),  
Visakhapatnam District.**

- Copy to EE, RO, Visakhapatnam for information and necessary follow up action.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph :0891- 2719380

**DIRECTIONS**

**Order No. 7716/APPCB/ZO-VSP/VSP/2022**

**Date: 09.02.2022**

**Sub:-** APPCB - ZO- VSP- M/s. Madhava Projects Unit - II, Sy. No.211, Vooderu(V), Anakapalli(M), Visakhapatnam District - Complaints received for causing air pollution problems in the surroundings - Non implementation of air pollution control measures - Non compliance of CFO order conditions - EAC meeting held on 01.02.2022 - **Directions - Issued-Reg.**

- Ref:-**
1. CFO Order No. 7716/APPCB/ZOVSP/Tech/CFO/2012/1004; Dt. 19.02.2013.
  2. ZO, VSP Lr. No. 7716/APPCB/ZO-VS/CFO/2021, dt. 29.11.2011.
  3. Compliant received from Sri P. Eswarao & Sri Rajana Dorababu, Vooderu Panchayat, Anakapalli(M), Visakhapatnam District on 29.11.2021.
  4. Directions issued by the District Collector, Visakhapatnam during 'Spandana' on 06.12.2021.
  5. Letter received from AD, Mines & Geology Department, Anakapalli dt.07.12.2021.
  6. RO, VSP Lr. No.1467/PCB/RO-VSP/2021- Date: 09/12/2021
  7. Hearing Notice No.7716/APPCB/ZO-VSP/VSP/2022, dt. 27.01.2022.
  8. The External Advisory Committee (Task Force) meeting held on 01.02.2022 at Zonal Office, Visakhapatnam.

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**WHEREAS**, you are operating an industry in the name & style of M/s. Madhava Projects Unit - II located at Sy. No.211, Vooderu(V), Anakapalli(M), Visakhapatnam District and engaged in production of Stone Chips of 76 TPD and Stone dust of 14 TPD.

**WHEREAS**, the Board vide ref. 1<sup>st</sup> cited, issued consent and authorization order to your industry stipulating certain conditions to comply and which was expired on 30.11.2015.

**WHEREAS**, the Zonal Office, Visakhapatnam vide ref. 2<sup>nd</sup> cited, rejected the CFO application to the industry for installed higher capacity crusher of 150 TPH against Consent production quantity, not implemented the air pollution control measures and operating the stone crusher without CFO of the Board since November'2016.

**WHEREAS**, the RO, Visakhapatnam received complaint on 18.08.2021 from Sri P. Eswarao alleging that they are facing air pollution problems due to operation of stone crushers in the name of M/s. Madhava Projects Unit - I, M/s. Madhava Projects Unit - II and also against mining units in Sy. No.211, Vooderu (V), Anakapalli (M), Visakhapatnam District.

**WHEREAS**, the petitioners are pursuing the regional office, Visakhapatnam alleging that the said Stone Crushing units and mining units are carrying out operations during night time and requested the Board to disconnect the power supply of these units.

**WHEREAS**, the officials of RO, Visakhapatnam inspected the stone crusher on 12.11.2021 and observed that the stone crusher is not in operation and the crusher has not implemented the required air pollution control measures.

**WHEREAS**, recently during "Spandana" on 06.12.2021, the petitioners have requested the District Collector to disconnect the power supply to the stone crushing units and expressed that they are operating illegally during night time occasionally.

**WHEREAS**, the RO, Visakhapatnam received a letter from Asst. Director, Department of Mines & Geology, Anakapalli (M), Visakhapatnam District on 07.12.2021 to disconnect the power supply to the said stone crushing units.

**WHEREAS**, the Board has given an opportunity of hearing vide ref 7<sup>th</sup> cited above to you to attend before External Advisory Committee (Task Force) of Zonal Office, A.P. Pollution Control Board, Visakhapatnam on 01.02.2021 calling explanation for non-compliance of the stone crusher and to attend the meeting with relevant information.

**WHEREAS**, the Zonal Office, Visakhapatnam has conducted Hearing on 01.02.2021 before the External Advisory Committee (Task Force) at Zonal Office, A.P. Pollution Control Board, Visakhapatnam to review the status of the industry. The Committee noted that the crusher has not implemented the following air pollution control measures:

- i. Not provided elevated closed dust bunker.
- ii. Not provided metal roads.
- iii. Not provided cladding to the vibrating screen - 2 nos.
- iv. Not provided cover to the raw material loading hopper.
- v. Installed higher capacity crusher of 150 TPH against consent production quantity of 76 TPD.
- vi. Producing un-consented product of M-sand.
- vii. Not developed screen belt.
- viii. Not provided mist type sprinklers at transfer points of conveyors.
- ix. Operating the unit without CFO since November, 2016.

The EE, RO, Visakhapatnam attended the meeting and informed that the Board received complaints alleging that the stone crusher is carrying out crushing activity during night times and causing noise/air pollution problems to the surroundings.

The representative of the stone crusher attended the meeting and requested time for implementation of the required air pollution control measures and committed that they would implement the same within 10 days. He further committed that they will not operate the crusher between 9 PM to 6 AM. After discussion, the Committee recommended to issue certain directions to the crusher.

After careful consideration of all material facts of the case and recommendation of External Advisory Committee (Task Force), the Board under Sec. 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, hereby issue the following directions to the stone crusher:

- 1. The stone crusher shall submit an undertaking stating that they will not operate the stoner crusher till implementation of the required Air Pollution Control Measures.**
- 2. The stone crusher shall submit Bank Guarantee of Rs.2 Lakhs ensuring to implement the following air pollution control measures within one month:**
  - a. Provision for raw material wetting.**
  - b. Shed over primary crusher on ramp at raw material unloading point with mist type sprinklers (NPC suggested).**
  - c. Cladding over primary crusher.**
  - d. Cladding over secondary crusher.**
  - e. Cladding for screen.**
  - f. Closed dust tank.**
  - g. Cladding for dust conveyor.**
  - h. Mist type sprinklers (NPC suggested) at all transfer points of all conveyors.**
  - i. Sprinklers along ramp.**

- j. Sprinklers for wetting of whole premises.*
- k. Regular clearing of heaps of dust.*
- l. Wind breaking wall around the crusher.*
- m. Install flow meter to assess the actual water consumption*

**3. The stone crusher shall not operate between 9.00 P.M to 6.00 AM.**

You are hereby directed to note that, should you violate any one of the directions mentioned above, action shall be initiated for issue of closure directions Sec. 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof without any further notice, in the interest of Public Health and Environment.

**The orders will take effect from today i.e., 09.02.2022.**

**Rajendra  
Reddy Thuraka**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Occupier,  
M/s. Madhava Projects Unit - II,  
Sy. No.211,  
Vooderu(V), Anakapalli(M),  
Visakhapatnam District.**

- Copy to EE, RO, Visakhapatnam for information and necessary follow up action.

File No.APPCB-11033/4/2022-TEC-EC-APPCB

 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16

12/01/2022

**Sub:SEIAA, A.P. – 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects at Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 02.01.2022 (SIA/AP/MIN/70744/2020), seeking Environmental Clearance for the proposed mine of **4.65 Ha Road Metal & Building Stone mine at Sy. No. 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District, Andhra Pradesh** in favour of **M/s.Madhava Projects**. It was reported that the nearest human habitation viz., Bowluvada (V) exists at a distance of about 0.91 Km from the mine lease area. It was noted that the capital investment of the project is Rs.65.0 Lakhs and capacity of the project is as follows:

**Mining of Road Metal & Building Stone – 170706 m<sup>3</sup>/Annum in 4.65 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°44'44.70787"N	082°58'36.17805"E
2.	17°44'45.11259"N	082°58'36.80103"E
3.	17°44'44.06530"N	082°58'39.21217"E
4.	17°44'33.60443"N	082°58'33.42897"E
5.	17°44'35.64520"N	082°58'27.76071"E
6.	17°44'38.05702"N	082°58'29.58155"E
7.	17°44'40.07197"N	082°58'31.10278"E
8.	17°44'40.46105"N	082°58'31.80891"E
9.	17°44'40.03148"N	082°58'32.48900"E
10.	17°44'40.56773"N	082°58'35.83648"E
11.	17°44'42.89967"N	082°58'33.67444"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 5.26 Years. The total mine lease area is **4.65 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the

proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **04.01.2022**. The proposed project is for mining of Road metal & Building stone in an area of **4.65 Ha.** with a proposed production quantity of **Road metal & Building stone – 1,70,706 m<sup>3</sup>/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The proponent and their consultant SV Enviro Labs & Consultants have attended the meeting. The Committee noted that as per cluster letter issued Asst. Director of Mines & Geology, Anakapalli, vide Lr. No. : 1430/Q/2005-16, dated: 01.02.2020 there are twenty six existing quarry lease within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E),dated 1st July, 2016. TOR was issued on 23.12.2021. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs, Final EIA, detailed deliberations, recommended for issue of Environmental Clearance for Road metal & Building stone – 1,70,706 m<sup>3</sup>/annum. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - e. Critically polluted areas as notified by CPCB  
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Vooderu Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.

vi. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - Proper and regular maintenance of vehicles and other equipment.
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.

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- The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

**2) Water Pollution:-**

- i. As per records the source of water is Bore well. Total water requirement is **8.5 KLD**. Out of that 2.5 KLD is used for Wet Jacket Drilling Method (Gunny Bag); 3.0 KLD is used for Dust suppression; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**3) Solid Waste :-**

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. **This order is valid a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

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- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii The funds earmarked for environmental protection measures (**Capital cost Rs.3.5 Lakhs and Recurring cost Rs.2.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii At least 2% of the total project cost shall be allocated for Corporate Environment
- i. Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii The proponent shall obtain prior permissions and continued guidance from regulatory
- i. authorities for all the above conditions wherever it is required.
- xxiv All safety norms as stipulated in various laws and statutes shall be scrupulously
- v. followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.

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- xxv Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxv The project proponent shall submit the copies of the environmental clearance to the
- ii. Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxi The project authorities should advertise at least in two local newspapers widely
- x. circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxx Any appeal against this Environmental Clearance shall lie with the National Green
- i. Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxx Concealing the factual data or submission of false fabricated data and failure to
- ii. comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the above
- iii. conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been
- iv. obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the Water
- v. (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Special Secretary To

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<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>
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**To**

M/s Madhava Projects, Managing Partner,  
Sri C. Sridhar, D.No.4-9-18/29/1,  
Ratnaveni Complex, Dwarakanagar,  
Visakhapatnam District, Andhra Pradesh– 530016,  
Ph.No. 9290585248

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Visakhapatnam, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Visakhapatnam District, Andhra Pradesh for kind information.

Signed by Dr P V  
Chalapathi Rao  
Date: 12-01-2022 18:34:39  
Reason: Approved



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.84804/APPCB/ZO-VSP/VSP/CFE/2022

Date: 27.01.2022

**Sub:** APPCB - ZO - VSP - CONSENT FOR ESTABLISHMENT (CFE) - 4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects, Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

**Ref:** 1) E.C Order No. SEIAA/AP/VSP/MIN/02/2020/1726/175.26/172.16, dt: 12.01.2022.  
2) CFE application received at Regional Office, Visakhapatnam on 19.01.2022 through OCMMS.  
3) R.O's inspection report received at ZO, Visakhapatnam on 22.01.2022.  
4) CFE committee meeting held on 24.01.2022 at APPCB, ZO, Visakhapatnam.

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1. **M/s. Madhava Projects** has submitted an application to the Board vide ref. 1<sup>st</sup> cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.65.0 Lakhs. (Rupees sixty five lakhs only).

S. No.	Name of the Products	Capacity
1.	Mining of Road metal & Building Stone in 4.65 Ha.,	1,70,706 m <sup>3</sup> /annum

2. As per the application and Environmental Clearance (EC), the above mining activity is to be carried out at **Sy.No: 211, Vooderu Village, Anakapalli Mandal, Visakhapatnam District** at the following geo co-ordinates in an area of 4.65 Ha.

S. No	Latitude (N)	Longitude (E)
1.	17°44'44.70787"N	82°58'36.17805"E
2.	17°44'45.11259"N	82°58'36.80103"E
3.	17°44'44.06530"N	82°58'39.21217"E
4.	17°44'33.60443"N	82°58'33.42897"E
5.	17°44'35.64520"N	82°58'27.76071"E
6.	17°44'38.05702"N	82°58'29.58155"E
7.	17°44'40.07197"N	82°58'31.10278"E
8.	17°44'40.46105"N	82°58'31.80891"E
9.	17°44'40.03148"N	82°58'32.48900"E
10.	17°44'40.56773"N	82°58'35.83648"E
11.	17°44'42.89967"N	82°58'33.67444"E

3. The above site was inspected by the Asst. Environmental Engineer, A.P Pollution Control Board, Regional Office, Visakhapatnam on 21.01.2022 and found that the mine is surrounded by **East:** Road metal quarry; **West:** Road metal quarry; **North:** Road metal quarry & **South:** Road metal quarry. Dibbapalem village is at a distance of 225m towards North-West from the boundary of the mine lease area.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Visakhapatnam and recommendation of the CFE Committee, hereby issue CONSENT FOR ESTABLISHMENT to the mine, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (I) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 5.26 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Rajendra  
Reddy Thuraka**

Digitally signed by  
Rajendra Reddy Thuraka  
Date: 2022.01.27  
16:41:33 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules "A & B".

**To  
M/s. Madhava Projects,  
Sy.No: 211,  
Vooderu Village, Anakapalli Mandal,  
Visakhapatnam District.**

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Visakhapatnam for information and necessary action.

### SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

### SCHEDULE - B

#### SPECIAL CONDITIONS:

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

#### WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	3.0 Kilo Liters/Day
2.	Greenbelt development	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
4.	Wet Jacket Drilling	2.5 Kilo Liters/Day
	<b>Total</b>	<b>8.5 Kilo Liters/Day</b>

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.8 Kilo Liters/Day
	<b>Total</b>	<b>0.8 Kilo Liters/Day</b>

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.8 Kilo Liters/Day	Septic tank.

**AIR:**

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB (A),  
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.
10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

**GENERAL CONDITIONS:**

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
17. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: **12.01.2022.**
18. The proponent shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
19. The mining shall be carried out as per the approved mine plan.
20. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
21. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
22. The proponent shall utilize the top soil for green belt development.
23. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
24. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area for development of greenbelt with tall growing trees.
25. The fugitive emissions from all sources shall be controlled regularly.
26. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
27. The proponent shall not operate the mine without obtaining CFO of the Board.

28. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
31. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**Rajendra  
Reddy Thuraka**

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Rajendra Reddy Thuraka  
Date: 2022.01.27  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
M/s. Madhava Projects,  
Sy.No: 211,  
Vooderu Village, Anakapalli Mandal,  
Visakhapatnam District..**



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY  
CONSENT ORDER

**Consent Order No:84804/APPCB/ZO-VSP/VSP/CFO/2022**

**Date: 24.02.2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**4.65 Ha Road Metal & Building Stone Mine of M/s. Madhava Projects,  
Sy.No: 211,  
Vooderu Village, Anakapalli Mandal,  
Visakhapatnam District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.8 Kilo Liters/Day	Septic tank.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
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This consent order is valid for the following products along with quantities indicated only:

S. No.	Name of the Products	Capacity
1.	Mining of Road metal & Building Stone over an extent of 4.65 Ha.,	1,70,706 m <sup>3</sup> /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order shall be valid for a period ending with the **31.01.2023**.

**Rajendra  
Reddy Thuraka**

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Rajendra Reddy Thuraka  
Date: 2022.02.24  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
M/s. Madhava Projects,  
Sy.No: 211,  
Vooderu Village, Anakapalli Mandal,  
Visakhapatnam District.

- Copy to the EE, RO, Visakhapatnam for information and necessary action.

### SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### SCHEDULE - B

#### SPECIAL CONDITIONS:

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 29.01.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 12.01.2022 and in CFE order dated 27.01.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
7. Blasting timings shall be maintained along with the safety/cautionary measures to be taken by the lease holder before blasting as per rules applicable.
8. Greenbelt shall be developed along the village roads.
9. Frequency of water sprinkling on the nearby village roads shall be increased.

**WATER:**

10. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1.	Dust suppression	3.0 Kilo Liters/Day
2.	Greenbelt development	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
4.	Wet Jacket Drilling	2.5 Kilo Liters/Day
	<b>Total</b>	<b>8.5 Kilo Liters/Day</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR:**

11. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.

12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

**GENERAL CONDITIONS:**

13. The mining unit shall construct and maintain retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

14. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.

15. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.

16. Greenbelt shall be developed at possible areas around the boundary.

17. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. Covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.

18. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.

19. The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:

- a. Daily production details.
- b. Log Books for pollution control systems.
- c. Solid waste generated and disposed.
- d. Inspection book.

20. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

21. The Mining Unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **12.01.2022**.

22. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.

23. All the waste material should be accommodated within the Mining Lease Area.

24. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.

25. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled

and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.

26. Suitable tree species should be planted on either side of the haul roads.
27. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
28. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
29. Fugitive emissions from all the sources shall be controlled regularly.
30. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
31. Mining shall be carried out as per approved Mining plan.
32. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**Rajendra  
Reddy Thuraka**

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Rajendra Reddy Thuraka  
Date: 2022.02.24  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
M/s. Madhava Projects,  
Sy.No: 211,  
Vooderu Village, Anakapalli Mandal,  
Visakhapatnam District..



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VISAKHAPATNAM**

**NOISE MONITORING REPORT**

Name of the Location : At the Chintamma Temple, Vooderu (Village),  
Anakapalli (M) & District.  
Earlier Visakhapatnam District.

Sample No. : 2022-04-N1

Sampling Location : At the Chintamma Temple Vooderu (Village),  
Anakapalli (M), Visakhapatnam District.

Date of Sampling : 26-04-2022

Conducted by : Analyst (C), Regional Office, Visakhapatnam

S.No	Date	Time Duration	Values (dB)		
			Min	Max	Average
1	26.04.2022	10:00 am - 5.00pm	36.7	84.2	60.4

CPCB Standards (dB):

S.NO	Location	Day Time (dB)	Night Time (dB)
1	Industrial area	75	70
2	Commercial area	65	55
3	Residential area	55	45
4	Silence Zone	50	40

**Note:** At the time of Noise monitoring, Quarry activity is ongoing.

*R.ch. Seber*  
ANALYST (OS)

*[Signature]*  
ENVIRONMENTAL ENGINEER



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VISAKHAPATNAM**

**AAQM REPORT**

Name of the Location : 4.65 Ha Road Metal & Building Stone Mine Of  
M/s. Madhava Projects, Sy No. 211, Vooderu(V),  
Anakapalli (M) & District.  
Earlier Visakhapatnam District.

Sample No. : 2022-04- A-01

Sample Location : AAQM conducted at South-West Corner of the Mine  
towards habitation i.e, Dibbapalem Village

Date of Sampling : 26-04-2022

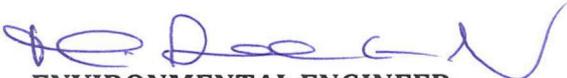
Conducted by : Analyst (OS), Regional Office, Visakhapatnam

S.No	Sample No	Parameter	Value ( $\mu\text{g}/\text{m}^3$ )	Standard ( $\mu\text{g}/\text{m}^3$ )
1.	2022-04-A-02	Suspended Particulate Matter	92.0	100.0

**Observations:**

- During the monitoring the Mine is in Operation.

  
ANALYST (OS)

  
ENVIRONMENTAL ENGINEER